

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 20/10 scheduled to be held on 18.08.2009 but actually held on 02.09.2009.

The Meeting No. 20/10 of Norms Committee-II was held on 02.09.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Sh. Gajraj Singh, Sr. D.O.	DHI
4.	Shri A. K. Mishra, Asst IA	M/o Steel
5.	Shri K. K. Funda, Asst. Director	DC(SSi)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.: 90/9/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status: Deffered and Re-indexed
	HQ File :01/83/050/00262/AM09/	RLA File :35/21/040/00022/AM09/	Lic.No/Date:3510023523 15.05.2008	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. As per the information furnished by RA, the committee observed that the AA is issued on repeat basis. Hence, decided to close the case on the part of NC.			

2	Case No.: 69/15/81-ALC2/2008	Party Name:NOKIA SIEMENS NETWORKS INDIA PVT. LTD.,	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00237/AM09/	RLA File :02/24/040/00004/AM09/	Lic.No/Date:0210113297 04.06.2008	Defer Date:18.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the details of items given in the comments by DOT do not match with the details given in the application of the firm. DOT may clarify. The case stands deferred and to be relisted on 13.10.2009.

3	Case No.: 6/13/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00159/AM09/	RLA File :11/24/040/00004/AM08/	Lic.No/Date:1110017576 18.06.2008	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the AA is issued on repeat basis. Hence, decided to close the case on the part of NC.			

4	Case No.: 12/19/81-ALC2/2008	Party Name:SHEZAR TECHNOLOGIES PVT. LTD.	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00297/AM09/	RLA File :03/95/040/00349/AM09/	Lic.No/Date:0310479365 18.07.2008	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.10.2009.			

5	Case No.: 18/19/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00303/AM09/	RLA File :07/24/040/00134/AM09/	Lic.No/Date:0710058730 25.07.2008	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.10.2009.			

6	Case No.: 24/19/81-ALC2/2008	Party Name:DURLUM INDIA PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00309/AM09/	RLA File :05/24/040/00289/AM09/	Lic.No/Date:0510224603 29.07.2008	Defer Date:18.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 13.10.2009.

7	Case No.: 2/21/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00313/AM09/	RLA File :03/94/040/00132/AM09/	Lic.No/Date:0310481240 05.08.2008	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee decided to refer a copy of the reply received from the firm to DIPP. The case stands deferred and to be relisted on 13.10.2009.			

8	Case No.: 9/21/81-ALC2/2008	Party Name:ITW INDIA LIMITED	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00320/AM09/	RLA File :09/24/040/00096/AM09/	Lic.No/Date:0910034958 07.08.2008	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. As per the information furnished by RA, the committee observed that the AA is issued on repeat basis. Hence, decided to close the case on the part of NC.			

9	Case No.: 13/21/81-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00324/AM09/	RLA File :07/24/040/00187/AM09/	Lic.No/Date:0710058952 08.08.2008	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.10.2009.			

10	Case No.: 14/21/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00325/AM09/	RLA File :03/95/040/00422/AM09/	Lic.No/Date:0310481936 08.08.2008	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be relisted on 13.10.2009.			

11	Case No.:15/21/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00326/AM09/	RLA File :03/95/040/00406/AM09/	Lic.No/Date:0310481947 08.08.2008	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be relisted on 13.10.2009.			

12	Case No.:8/25/81-ALC2/2008	Party Name:PERMASTEELISA (INDIA) PVT. LTD.,	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00376/AM09/	RLA File :07/24/040/00313/AM09/	Lic.No/Date:0710059597 08.09.2008	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The D/L was received back undelivered and was sent to RA for serving to the firm. The committee observed that no communication from RA in the matter is received and decided to call for the report from RA. The case stands deferred and to be relisted on 13.10.2009.			

13	Case No.:10/25/81-ALC2/2008	Party Name:TEK ELECTROMECHANICALS PVT LTD	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00378/AM09/	RLA File :31/24/040/00114/AM09/	Lic.No/Date:3110035315 09.09.2008	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.10.2009.			

14	Case No.:11/25/81-ALC2/2008	Party Name:TEK ELECTROMECHANICALS PVT LTD	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00379/AM09/	RLA File :31/24/040/00158/AM09/	Lic.No/Date:3110035325 09.09.2008	Defer Date:18.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Net weight of export product may be specified as 2052 Kgs.
2. Quantity of import item at S.No. 1 may be allowed as 985.3 Kgs. inclusive of 5% wastage.
3. Import items at S.No.2 & 3 may be allowed as 180,000 Nos. & 360,000 Nos. respectively on net to net basis with accountability clause.

R/A may take suitable consequential action accordingly.

15	Case No.:7/27/81-ALC2/2008	Party Name:R.K.POLYMERS	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00389/AM09/	RLA File :13/24/040/00009/AM09/	Lic.No/Date:1310026943 16.09.2008	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.10.2009.			
16	Case No.:8/27/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00390/AM09/	RLA File :09/24/040/00238/AM09/	Lic.No/Date:0910035321 18.09.2008	Defer Date:18.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.10.2009.			
17	Case No.:22/27/81-ALC2/2008	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00404/AM09/	RLA File :07/24/040/00333/AM09/	Lic.No/Date:0710060092 24.09.2008	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.10.2009.			

18	Case No.:2/29/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00419/AM09/	RLA File :07/24/040/00359/AM09/	Lic.No/Date:0710060192 29.09.2008	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.10.2009.			

19	Case No.:13/29/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00430/AM09/	RLA File :34/24/040/00106/AM09/	Lic.No/Date:3410022444 30.09.2008	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the case pertains to NC-I. Hence decided to transfer the case to NC-I.			

20	Case No.:2/34/81-ALC2/2008	Party Name:THERELEK ENGINEERS PVT LTD	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00499/AM09/	RLA File :07/24/040/00419/AM09/	Lic.No/Date:0710060837 03.11.2008	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.10.2009.			

21	Case No.:16/34/81-ALC2/2008	Party Name:STI-SANOH INDIA LTD.	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00513/AM09/	RLA File :11/24/040/00032/AM09/	Lic.No/Date:1110018907 07.11.2008	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.10.2009.			

22	Case No.:17/34/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00514/AM09/	RLA File :07/24/040/00437/AM09/	Lic.No/Date:0710060971 07.11.2008	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.10.2009.			

23	Case No.:5/42/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00639/AM09/	RLA File :31/24/040/00235/AM09/	Lic.No/Date:3110036602 23.12.2008	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009: - 1. Export product wise information in respect of items at Sl. Nos. 4, 5 & 11 of SDF.			

24	Case No.:15/42/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00649/AM09/	RLA File :07/21/040/01037/AM09/	Lic.No/Date:0710062081 29.12.2008	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a D.O. reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.10.2009.			

25	Case No.:17/42/81-ALC2/2008	Party Name:TESLA TRANSFORMERS LTD.,	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00651/AM09/	RLA File :03/95/040/00824/AM09/	Lic.No/Date:0310500580 31.12.2008	Defer Date:18.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.10.2009.

26	Case No.: 20/42/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00654/AM09/	RLA File :07/24/040/00546/AM09/	Lic.No/Date:0710062157 01.01.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. Simultaneously, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009: - 1. Information in respect of items at Sl. Nos. 1, 3 & 8 of SDF. 2. Specifications of items of import.			

27	Case No.: 21/42/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00655/AM09/	RLA File :34/24/040/00183/AM09/	Lic.No/Date:3410023112 01.01.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. As per the information furnished by RA, the committee observed that the AA is issued on repeat basis. Hence, decided to close the case on the part of NC.			

28	Case No.: 24/42/81-ALC2/2008	Party Name:VICTORY TRANSFORMERS & SWITCHGEARS LTD.	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00658/AM09/	RLA File :09/24/040/00252/AM09/	Lic.No/Date:0910036578 05.01.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.10.2009.			

29	Case No.:25/42/81-ALC2/2008	Party Name:VICTORY TRANSFORMERS & SWITCHGEARS LTD.	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00659/AM09/	RLA File :09/24/040/00253/AM09/	Lic.No/Date:0910036579 05.01.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.10.2009.			

30	Case No.:12/44/81-ALC2/2008	Party Name:PERSANG ALLOY INDUSTRIES PVT LTD	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00672/AM09/	RLA File :34/24/040/00182/AM09/	Lic.No/Date:3410023188 13.01.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.10.2009.			

31	Case No.:4/48/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00709/AM09/	RLA File :07/24/040/00594/AM09/	Lic.No/Date:0710062693 03.02.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.10.2009.			

32	Case No.:7/48/81-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00712/AM09/	RLA File :05/24/040/00518/AM09/	Lic.No/Date:0510235656 03.02.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 13.10.2009.			

33	Case No.:9/48/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00714/AM09/	RLA File :07/24/040/00690/AM08/	Lic.No/Date:0710062735 04.02.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.10.2009.			

34	Case No.:15/48/81-ALC2/2008	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00720/AM09/	RLA File :03/95/040/00059/AM09/	Lic.No/Date:0310505652 05.02.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the comments from MOEF are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.10.2009.			

35	Case No.:19/48/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00724/AM09/	RLA File :05/24/040/00664/AM09/	Lic.No/Date:0510235840 05.02.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a D.O. reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.10.2009.			

36	Case No.:24/48/81-ALC2/2008	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00729/AM09/	RLA File :31/24/040/00301/AM09/	Lic.No/Date:3110037275 06.02.2009	Defer Date:18.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. Based on the recommendations of the representative of DC(SSI) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantity of import item may be allowed as 16.92 MT inclusive of 4% wastage.

R/A may take suitable consequential action accordingly.

37	Case No.:30/48/81-ALC2/2008	Party Name:GENSER AEROSPACE & INFORMATION TECHNOLOGIES PLTD.	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00735/AM09/	RLA File :07/24/040/00592/AM09/	Lic.No/Date:0710062936 10.02.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.10.2009.			

38	Case No.:31/48/81-ALC2/2008	Party Name:PATEL ENGINEERING LTD.	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00736/AM09/	RLA File :03/95/040/00922/AM09/	Lic.No/Date:0310506468 10.02.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 229.138 MT. inclusive of 5% wastage R/A may take suitable consequential action accordingly.			

39	Case No.:34/48/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00739/AM09/	RLA File :11/21/040/00128/AM09/	Lic.No/Date:1110019619 11.02.2009	Defer Date:18.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.10.2009.

40	Case No.:38/48/81-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00743/AM09/	RLA File :05/24/040/00716/AM09/	Lic.No/Date:0510236321 12.02.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item may be allowed as 2772 Nos of Rolls inclusive of 5 % wastage. R/A may take suitable consequential action accordingly.			

41	Case No.:40/48/81-ALC2/2008	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00745/AM09/	RLA File :22/24/040/00062/AM09/	Lic.No/Date:2210008650 13.02.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DC(SSI) vide their U.O. No. 30(36)/2008-ME dated 12.08.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

42	Case No.:41/48/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00746/AM09/	RLA File :03/94/040/01011/AM09/	Lic.No/Date:0310507423 16.02.2009	Defer Date:18.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.10.2009.

43	Case No.:9/5/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00017/AM10/	RLA File :05/24/040/00525/AM09/	Lic.No/Date:0510237295 27.02.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The Norms Committee, after deliberating upon the case, decided to call for some information in respect of the subject advance authorisation, as per DHI's U.O. No. 3(17)/2009-TSW(B)/285 dated 03.07.2009. (copy enclosed). The case stands deferred and to be relisted on 13.10.2009.			

44	Case No.:3/2/85-ALC3/2009	Party Name:SAI KALA POWER PVT.LTD,	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/85/050/00003/AM10/	RLA File :07/24/040/00656/AM09/	Lic.No/Date:0710064045 06.04.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.10.2009.			

45	Case No.:1/5/81-ALC2/2009	Party Name:AMARTARA PVT. LTD.	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00009/AM10/	RLA File :03/94/040/00016/AM10/	Lic.No/Date:0310515819 16.04.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.10.2009.			

46	Case No.:5/5/81-ALC2/2009	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00013/AM10/	RLA File :04/24/040/00007/AM10/	Lic.No/Date:0410103964 20.04.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Description of Export product may be specified as per Annexure I of firm's letter dated 03.08.2009 (copy enclosed). 2. Word "relevant" may be prefixed with the description of import items from SI Nos 1 to 5 and the same may be allowed as 1.02 Kgs./Kg. content in the export products. R/A may take suitable consequential action accordingly.			

	Case No.:6/5/81-ALC2/2009	Party Name:ORION METAL POWDER PVT LTD	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00014/AM10/	RLA File :02/24/040/00001/AM10/	Lic.No/Date:0210125702 21.04.2009	Defer Date:18.08.2009
47	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DC(SSl) vide their U.O. No. 30(36)/2008-ME dated 12.08.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

	Case No.:7/5/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00015/AM10/	RLA File :09/24/040/00479/AM09/	Lic.No/Date:0910037711 22.04.2009	Defer Date:18.08.2009
48	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.10.2009.			

49	Case No.:11/5/81-ALC2/2009	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00019/AM10/	RLA File :05/24/040/00006/AM10/	Lic.No/Date:0510240301 24.04.2009	Defer Date:18.08.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee decided to refer a copy of the reply received from the firm to DC(SSi). The case stands deferred and to be relisted on 13.10.2009.			

50	Case No.:1/6/85-ALC3/2009	Party Name:SAI KALA POWER PVT.LTD,	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/85/050/00037/AM10/	RLA File :07/24/040/00070/AM10/	Lic.No/Date:0710064907 21.05.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

51	Case No.:5/13/81-ALC2/2009	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00073/AM10/	RLA File :05/24/040/00123/AM10/	Lic.No/Date:0510243201 05.06.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. As per the information furnished by RA, the committee observed that the AA is issued on repeat basis. Hence, decided to close the case on the part of NC.			

52	Case No.:6/13/81-ALC2/2009	Party Name:UTV SOFTWARE COMMUNICATIONS LIMITED	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00074/AM10/	RLA File :05/24/040/00004/AM10/	Lic.No/Date:0510243219 08.06.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be relisted on 13.10.2009.			

53	Case No.:1/13/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00069/AM10/	RLA File :07/24/040/00093/AM10/	Lic.No/Date:0710065291 09.06.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

54	Case No.:2/13/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00070/AM10/	RLA File :07/24/040/00092/AM10/	Lic.No/Date:0710065292 09.06.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

55	Case No.:3/13/81-ALC2/2009	Party Name:EVEREADY INDUSTRIES INDIA LTD.	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00071/AM10/	RLA File :02/24/040/00003/AM10/	Lic.No/Date:0210127482 09.06.2009	Defer Date:18.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation on repeat basis as per Advance Authorisation No. 0210109186 dated 15.02.2008 ratified in NC meeting dated 10.06.2008:-

- a. After taking clue from SIONs C-1707 & C-1753, quantities of items of import may be allowed as under:
- b. Quantities of import items at S.No.1 to 6 may be allowed as applied for i.e. 46580 Kgs., 6480 Kgs., 43900 Kgs., 1200 Kgs., 1300 Kgs., & 120 Kgs respectively
- c. Quantities of import items at S.No. 7 to12 may be allowed as applied for i.e 10,000,000 Nos. each on net to net basis.
- d. Quantities of import items at S.No. 13 to 15 may be allowed as per Packing Policy.
- e. The quantity of import item at S.No. 16 may be allowed as applied for i.e. 540600 meters inclusive of 2% wastage.

R/A may take suitable consequential action accordingly.

56	Case No.: 4/13/81-ALC2/2009	Party Name:CLESTRA MODULAR SYSTEMS PVT.LTD	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00072/AM10/	RLA File :31/24/040/00037/AM10/	Lic.No/Date:3110038755 10.06.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009: - 1. Quantity of export product e.g. area and thickness of Cleanroom partition system & its accessories. 2. Information in respect of items at Sl. Nos. 3, 4, 5 & 11 of Standard Deficiency Format.			

57	Case No.: 7/13/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00075/AM10/	RLA File :07/24/040/00055/AM10/	Lic.No/Date:0710065317 10.06.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.10.2009.			

58	Case No.:8/13/81-ALC2/2009	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00076/AM10/	RLA File :03/95/040/00152/AM10/	Lic.No/Date:0310523710 11.06.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.10.2009.			

59	Case No.:10/13/81-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00078/AM10/	RLA File :05/24/040/00099/AM10/	Lic.No/Date:0510243650 12.06.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009: - 1. Export product wise information in respect of items at Sl. Nos. 3, 4, 5 & 11 of SDF.			

60	Case No.:9/13/81-ALC2/2009	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00077/AM10/	RLA File :03/94/040/00110/AM10/	Lic.No/Date:0310523944 12.06.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009: - 1. Total thickness of Aluminium Composite Panel and thickness of PE core in the Composite Panel along with their quantities in Sq. Mtrs. and in Kgs. 2. Thickness of Aluminium Coil/sheet i.e. import item at Sl. No.1 alongwith their quantities 3. Information in respect of items at Sl.Nos. 4,5 & 11 of SDF for each type of Composite Panel.			

61	Case No.:11/13/81-ALC2/2009	Party Name:JUPITER INTERNATIONAL LTD.,	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00079/AM10/	RLA File :02/24/040/00046/AM10/	Lic.No/Date:0210127724 15.06.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be relisted on 13.10.2009.			

62	Case No.:12/13/81-ALC2/2009	Party Name:DYNATECH FURNACES (BOMBAY) PVT.LTD	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00080/AM10/	RLA File :03/94/040/00196/AM10/	Lic.No/Date:0310524136 15.06.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009: - 1. Specification and brief description of import item No. 10. 2. Specific items of import at S.No. 16 with specific quantities. 3. Information in respect of items at Sl.Nos. 11 of SDF for all items of raw material nature.			

63	Case No.:13/13/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00081/AM10/	RLA File :09/24/040/00073/AM10/	Lic.No/Date:0910038235 16.06.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be relisted on 13.10.2009.			

64	Case No.:14/13/81-ALC2/2009	Party Name:ADITYA VIDYUT APPLIANCES LTD.,	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00082/AM10/	RLA File :03/94/040/00204/AM10/	Lic.No/Date:0310524339 16.06.2009	Defer Date:18.08.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The Norms Committee, after deliberating upon the case, decided to call for some information in respect of the subject advance authorisation, as per DHI's U.O. No. 3(123)/2009-TSW(B)/337 dated 27.08.2009. (copy enclosed). The case stands deferred and to be relisted on 13.10.2009.			

65	Case No.: 15/13/81-ALC2/2009	Party Name:METSYS ENGINEERING AND CONSULTANCY PVT.LTD,	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00083/AM10/	RLA File :07/21/040/00248/AM10/	Lic.No/Date:0710065391 16.06.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

66	Case No.: 16/13/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00084/AM10/	RLA File :05/24/040/00152/AM10/	Lic.No/Date:0510243872 17.06.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.10.2009.			

67	Case No.: 17/13/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00085/AM10/	RLA File :31/24/040/00040/AM10/	Lic.No/Date:3110038911 18.06.2009	Defer Date:18.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009: -

1. Export product wise information in respect of items at Sl. Nos. 3, 4, 5, 11 & 11(a) of SDF.

68	Case No.:18/13/81-ALC2/2009	Party Name:COTMAC ELECTRONICS (SURAT)PVT LTD	Meet No/Date:20/81-ALC2/2009 18.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00086/AM10/	RLA File :52/21/040/00039/AM10/	Lic.No/Date:5210027072 22.06.2009	Defer Date:18.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

PART -A -DEFFER

S.No.10

Case No.AR -7	M/s Crompton Greaves Ltd.Mumbai
Meeting No. 20/81	Pt.F.No.01/80/162 /1101/AM08/DES-I/DES-II
Dated: 18-08-2009	Advance Licence No 0310443826 dt. 26-09-2007
	RLA F.No. 03/94/040/634/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed tat DHI showed their inability to offer the comments, however in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009: -

1. Copy of ARE-I for item of Export at S. No. 4.
2. How much is the recoverable wastage.

PART –AR –DEFFER

S.No.33

Case No.AR -7	M/s Penwalt Ltd.Mumbai
Meeting No. 20/81	Pt.F.No.01/81/162 /432/AM07/DES-II
Dated: 18-08-2009	Advance Licence No 0310389620 dt. 14-07-2006
	RLA F.No. 03/95/040/220/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.10.2009.

S.No.34

Case No. AR-19	M/s Copper Bussmann India Pvt. Ltd., Pondichery
Meeting No.20/81	F.No.01/80/162/538/AM 07/DES-I/DES-II
Dated 18-08-2009	Advance Licence No.0410013279 dt.15-03-2001
	RLA F.No.04/80/040/217/AM'01

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Net weight of export product may be specified as 26370 Kgs.
2. Quantity of import item may be allowed as 1.03 Kgs/Kg content in the export product as claimed by the firm

R/A may take suitable consequential action accordingly.

S.No.35

Case No. AR -41	M/S Proteck Circuit & Systems Pvt.Ltd.Chennai
Meeting No.20/81	F.No.01/81/50/306/AM07/DES-II
Dated 18-08-2009	Advance Licence No.0410083158 dt.27-07-2006
	RLA F.No.04/24/40/00125/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The Norms Committee, after deliberating upon

the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(48)/2009/TSW(B)/311 dated 10.08.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

PART-C-DEFFER

S.NO.29

Case No.C -1	M/s Salzer Electronics,Coimbatore through EEPC,Kolkata
Meeting No. 20/81	F.No.01/81/162 /0034/AM10/DES-II
Dated: 18-08-2009	.

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the data from EEPC is still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.10.2009.

S.NO.30

Case No.C -2	M/s Jindal Aluminium through EEPC,Bangalore
Meeting No. 20/81	F.No.01/81/162 /0766/AM09/DES-II
Dated: 18-08-2009	.

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee observed that the comments given by M/o Mines are not proper and decided to once again request them to give proper comments. The case stands deferred and to be relisted on 13.10.2009.

S.NO.31

Case No.C -3	M/s Bhukhanvala Tools Pvt.Ltd.Navsari M/s Kalpataru Power Transmission Ltd.Gandhinagar M/s B.C.Instruments,Udyog Nagar through O/O The D.C(KFTZ),Gandhidham-Kutch
Meeting No. 20/81	F.No.01/81/162 /0033/AM10/DES-II
Dated: 18-08-2009	.

Decision : The case regarding fixation of wastage norms in respect of above mentioned 100% EOUs was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 18.08.2009 but actually held on 02.09.2009. The committee decided to refer a copy of the applications of the firms to respective Technical Authorities. The case stands deferred and to be relisted on 13.10.2009.

